

issue involving the parents, the teachers the students and the generality of the public. Naturally there was a resistance against the move of the management. The authorities took the side of the management and the students and their parents, poor and backward, found themselves helpless and forlorn.

The Government should explain how this situation was permitted to develop. It is further reported that the peaceful demonstration of students and parents was stoned leading to clashes and setting the scene for an excuse for the police to intervene. The intervention of the police was done in a hard and tough manner resulting in wide-spread injury to a large number of persons and damage to property. The concerned Minister should make a statement on the totality of the situation.

SHRI VASANT SATHE (Akola): The management is in the hands of a relative of the Home Minister.

SHRI SAUGATA ROY: This is a very serious matter.

(v) REPORTED CANCELLATION OF SHRI SANJAY GANDHI'S BAIL BY SUPREME COURT.

SHRI KANWAR LAL GUPTA (Delhi Sadar): I am thankful to you that you have permitted me to raise a matter of great public importance and I hope the government must make a statement on it.

The order of the Supreme Court in Sanjay Gandhi's case is not a simple cancellation of bail. The highest tribunal in the country has found him guilty of tampering with the witnesses and trying to subvert the process of law. Therefore, the court has ordered him to be kept in judicial custody for one month. The Court has done its duty to see that the culprit should be punished according to the rule of law. Now it is for the Government to ensure that this continuing effort of Shri Sanjay Gandhi to subvert the process of law is not allowed to continue from the jail itself. Justice demands that strict precautions should be taken in this regard. He should not be allowed to guide the people for tampering with the witnesses from the jail.

We believe in the rule of law and, therefore, there can be no question of any harassment. Evidently he has made this charge only to pressurise the authorities to bend backward and to give him undue privileges. This should not be done. The

Jail Manual should be strictly followed in the matter of interview because this is a special case. Under the Jail Manual, at the most 4 persons can have interview with the under-trial prisoner in a week. Some officers from Intelligence Department should be there to see that the tampering of evidence is not continued from the jail. The same precaution should also be taken.....

SHRI VASANT SATHE: Who can influence the witnesses, the CBI or a boy who is even in jail? This is too much. Shameless. Should you say this?

On a point of order. Can he now by saying this, influence even the judicial process of influencing the man in jail? Are you allowing it?

MR. SPEAKER: There is no point of order.

SHRI KANWAR LAL GUPTA: Some officers from the Intelligence Department should be there to see that the tampering of evidence is not continued from the jail. The same precaution should also be taken when he is brought to the court. I hope that the Govt. will keep necessary watch on the jail authorities to see that rule of law is strictly followed, but no preferential treatment is given to him.

SHRI VASANT SATHE: You put Shri Kanwar Lal Gupta. That is the only security.

SHRI KANWAR LAL GUPTA: I was in jail for 18 months. There were Intelligence Officers when there was an interview.

(vi) REPORTED FEAR OF RIGGING IN AZAMGARH BYE-ELECTION.

SHRI VASANT SATHE (Akola): I may draw the attention of the Government to a very serious matter.

It is reported that Azamgarh By-election would not be free and fair, very much like Karnal, because the ballot boxes and ballot papers have already reached the interior areas very much in advance and it is feared that the elections may be rigged. To ensure free and fair election the Government must take all necessary precautions and make special arrangements to see that there is no rigging.